

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.5 - IA/702(AHM)2024
In
CP(IB)/322(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Svakarma Finance Private Limited
V/s
Yours Ethnic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 01/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Adv.
For the Respondent : Ms. Hirva Dave, Adv. R-1

ORDER

IA/702(AHM)2024

Ld. Counsel for respondent no.1 appeared and waived service of notice. Ld. Counsel for applicant stated that the Resolution Plan submitted by him needs to be considered by COC as he is a MSME. Ld. Counsel for the respondent no.1 raised certain objections. She is directed to file reply within two days along with status of pending IAs. Applicant is directed to issue notice upon respondent no.2.

List for further consideration on 06.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)